

NATIONAL TEST HOUSE KOLKATA (LOWER DIVISION CLERK) RECRUITMENT RULES, 2005

CONTENTS

1. Short title and commencement
2. Number of post, classification and scale of pay
3. Method of recruitment, age limit and other qualifications, etc.
4. Disqualification
5. Power to relax
6. Saving

SCHEDULE 1 :-

NATIONAL TEST HOUSE KOLKATA (LOWER DIVISION CLERK) RECRUITMENT RULES, 2005

In exercise of the powers conferred by the proviso to article 309 of the Constitution, and in supersession of the Government Test House, Calcutta Class III (Non-Ministerial and Ministerial) posts Recruitment Rules, 1964, in so far as they relate to the post of Lower Division Clerk except as respects things done or omitted to have been done before such supersession, the President hereby makes the following rules regulating the method of recruitment to the post of Lower Division Clerk in the National Test House under the Ministry of Consumer Affairs Food and Public Distribution (Department of Consumer Affairs), namely :

1. Short title and commencement :-

- (1) These rules may be called the National Test House Kolkata (Lower Division Clerk) Recruitment Rules, 2005.
- (2) They shall come into force on the date of their publication in the Official Gazette.

2. Number of post, classification and scale of pay :-

The number of the said posts, its classification and the scale of pay attached thereto shall be as specified in columns (2) to (4) of the Schedule annexed to these rules.

3. Method of recruitment, age limit and other qualifications, etc. :-

The method of recruitment age-limit, qualifications and other matters thereto shall be as specified in columns 5 to 14 of the said Schedule.

4. Disqualification :-

No person,

(a) who has entered into or contracted a marriage with a person having a spouse living; or

(b) who having a spouse living, has entered into or contracted a marriage with any person, shall be eligible for appointment to the said post :

Provided that the Central Government may, if satisfied, that such marriage is permissible under the personal law applicable to such person and the party to the marriage and that there are other grounds for so doing, exempt any person from the operation of this rule.

5. Power to relax :-

Where the Central Government is of the opinion that it is necessary or expedient so to do, it may, by order for reasons to be recorded in writing, relax any of the provisions of these rules with respect to any class or category of persons.

6. Saving :-

Nothing in these rules shall affect reservations, relaxation of age-limit and other concessions required to be provided for the Scheduled Castes, the Scheduled Tribes, Other Backward Classes, the Ex-Servicemen and other special categories of persons, in accordance with the orders/instructions issued by the Central Government from time to time in this regard.

SCHEDULE 1

.